

## BUSINESS OF THE HOUSE

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 6th August, 1984, will consist of :—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion on the Resolutions seeking disapproval of the following Ordinances and consideration and passing of the Bills in replacement thereof : —
  - (a) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Ordinance, 1984.
  - (b) The National Security (Second Amendment) Ordinance, 1984.
  - (c) The Terrorist Affected Areas (Special Courts) Ordinance, 1984.
3. Further discussion on the Eighth Report of the Finance Commission together with Memorandum showing action taken thereon.
4. Consideration and passing of :
  - (a) The Industrial Reconstruction Bank of India Bill, 1984.
  - (b) The Indian Veterinary Council Bill, 1984, as passed by Rajya Sabha.
  - (c) The Land Acquisition (Amendment) Bill, 1984.

(d) The Delegated Legislation Provisions (Amendment) Bill, 1984, as passed by Rajya Sabha.

(e) The University Grants Commission (Amendment) Bill, 1984, as passed by Rajya Sabha.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, what about discussion on Bomboy-Bhiwandi riots. It was agreed. In fact, we were told that it will come on Tuesday and we have made our programme according to that.

MR. CHAIRMAN : That is under consideration by the Speaker.

श्री मनी राम बागड़ी (हिसार) : सभापति महोदय आखिर सरकार को जिम्मेवारी से काम करना चाहिये। क्या मजाक बना रखा है? जब फैमला हो चुका है कि मंगल को भिबंडी राइट्स पर बहस होगी फिर कागजी गलती को इनको दुरुस्त करके यहां बताना चाहिये।

MR. CHAIRMAN : Speaker will decide about it.

(Interruptions).

SHRI MALLIKARJUN (Mahbubnagar) : Mr Chairman, it had been agreed in BAC that it will be discussed under Rule 193. The time and date is to be decided by the Speaker. (Interruptions).

MR. CHAIRMAN : An amendment moved by Shri H.K.L. Bhagat was adopted. The motion was adopted subject to modification that para 3 of the Report be referred back to the Committee for consideration.

श्री मनी राम बागड़ी (हिसार) : इस का तरीका ही बिगाड़ रहे हैं। इसको शुद्ध करेंगे कि नहीं?

श्री राम विलास पासवान (हाजीपुर) : उस दिन मैंने यह प्रश्न उठाया था दोनों अलग-अलग कर दिया जाय। लेकिन इसका मतलब कतई नहीं है कि डिस्कशन को पोस्टपोन कर दिया जाय।

श्री राम विलास पासवान : इसका मतलब कतई यह नहीं था कि डिस्कशन को पोस्टपोन कर दिया जाये।

(अवधान)

MR. CHAIRMAN : There can be different versions and different interpretations. (*Interruptions*).

SHRI G.M. BANATWALLA : How can you interpret it in a different manner? (*Interruptions*).

SHRI MANIRAM BAGRI : \*\* कोई पता ही नहीं है कि क्या हो रहा है? पार्लियामेंट को मजाक बना लिया है, यहां कौन जिम्मेदार है?

SHRI G.M. BANATWALLA (Ponnani) : It was told that communal riots in certain parts of the country would be discussed. Let him say when it would be discussed.

SHRI MALLIKARJUN : Mr. Chairman, Sir, the Government is as keen as the Opposition Members to discuss about the communal riots at Biwandi and other places. For that reasons, it has been decided in the B.A.C. that under Rule 193, it will be taken up. But it is a matter of time and the date which have to be decided by the Speaker.

श्री मनी राम बागड़ी : जब दिन रख लिया गया था, फैसला हो गया था, लेकिन आप कार्यवाही को नियमानुसार नहीं चला रहे हैं क्योंकि कोई जिम्मेदार आदमी नहीं है।\*\*

MR. CHAIRMAN : Let us not muddle up the things.

SHRI G.M. BANATWALLA : We are not doing that. But the Government is doing that. The communal riots are still going on there in Hyderabad. When such things are still continuing, why should not the Government discuss this burning issue?

MR. CHAIRMAN : You have to be a little considerate and cooperate with me. Now, the question is this. You can have your own interpretation. I am not going into that. But what the Chair has decided on that issue before should be respected and the clarification has been given by the Minister. So, I would request you not to stretch this point any more.

श्री मनीराम बागड़ी : यह सदन है? लोग समझेंगे कि यह मजाक हो रहा है। इससे तो बनिये की दुकान ही अच्छी जो वहां कायदे से काम चलता है।

MR. CHAIRMAN : I am not in a position to change the decision. Do you think that on the spur of the moment, I can change the decision? The best thing I can do is that I can make a note of this.

SHRI G.M. BANATWALLA : Please convey to the hon'ble Speaker that we want the discussion on Communal riots on Tuesday. We had already moved an adjournment motion on the very first day of the session and we were told that the discussion will be taken up at the earliest. (*Interruptions*).

MR. CHAIRMAN : I am not going to change the decision that has already been there.

SHRI G.M. BANATWALLA : But please convey our feeling that we want the discussion at the earliest possible time

MR. CHAIRMAN : I have taken note of the point.

SHRI G.M. BANATWALLA : Not merely 'noted', but convey our feelings to the Speaker so that the discussion can take place on Tuesday as was decided.

SHRI INDRAJIT GUPTA : This is the request of all of us. Actually the decision was that the discussion would be on Tuesday.

SHRI K.S. NARAYANA (Hyderabad) : Along with Bhiwandi riots, Hyderabad riots should also be discussed.

श्री रामावतार शास्त्री (पटना) : सभापति महोदय, मैं ब्रिजिनेस एडवाइजरी कमेटी का मेम्बर हूँ। मैं उस मीटिंग में मौजूद था। उसमें तय हुआ था कि साम्प्रदायिक दंगों पर मंगलवार को बहस होगी। यह कमेटी का डिसिजन था।

सभापति महोदय : मैंने पहले भी कह दिया है कि ये फीलिंग्स स्पीकर साहब के पास पहुंचा दी जाएंगी।

(व्यवधान)

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : The House runs on the basis of certain rules and understanding. There was a clear understanding and a decision; it was decided in the meeting and the Speaker agreed to that. Now, if that discussion on the subject is absent in the List of Business for the next week, it is a breach of trust, and as Chairman, you should direct them to pay respect to the decision taken in the meeting in the presence of Speaker, so that we can discuss it next Tuesday as was decided in the meeting where the Speaker was also present.

श्री राम विलास पासवान (हाजीपुर) : सभापति महोदय, आपको याद होगा कि

मैंने इस बारे में डिविजन करवाया था। मैंने संशोधन रखा था कि कम्युनल रायट्स और शिड्यूल्ड कास्ट्स एंड शिड्यूल्ड ट्राइब्ज पर डिसकशन एक साथ न हो, उनको क्लब न किया जाए, बल्कि एक डिसकशन मंगलवार को लिया जाए और दूसरा बाद में लिया जाए। लेकिन इसका मतलब यह नहीं था कि दोनों डिसकशन में एक डिसकशन भी न हो। निर्णय इस बात का हो गया था कि कम्युनल रायट्स और शिड्यूल्ड कास्ट्स एंड शिड्यूल्ड ट्राइब्ज पर बहस होगी। आज सुबह स्पीकर साहब ने यह बात कही। अगले मंगलवार को कम्युनल रायट्स पर डिसकशन निश्चित था। अगर वह नहीं आ रहा है, तो इसका मतलब यह है कि सरकार इस डिसकशन से भागना चाहती है। इसका कारण यह है कि वह दूसरी राज्य सरकारों को तो डिसमिस कर सकती है, लेकिन महाराष्ट्र की सरकार को नहीं। आप कम्युनल रायट्स पर मंगलवार को डिसकशन करवाएं और शिड्यूल्ड कास्ट्स एंड शिड्यूल्ड ट्राइब्ज पर अलग से करवाएं, जो कि तय हो चुका है।

...(Interruptinns).

SHRI MALLIKARJUN : There is no breach of trust at all. It is not correct that the Government is not prepared to have a discussion on the communal riots in Bhiwandi or anywhere else. But we have to work according to certain rules and procedures. The Business Advisory Committee met on 31st and it made certain recommendations; para 3 was referred back to the Committee. It was because the hon. Member Shri Paswan wanted the discussion to be done in a manner as he said just now. Then, an amendment was moved by the Minister for Parliamentary Affairs that this may be referred back to the Business Advisory Committee. We are fully prepared, i.e. the Government is fully prepared to discuss about communal rights in Bhiwandi

[Shri Mallikarjun]

and elsewhere and also atrocitated on Harijans. All these things will be discussed, only the question of time has to be decided. As the hon. member says, if it is decided, we will discuss it on Tuesday. Government has no objection for that.

श्री रामावतार शास्त्री : यही बात पहले बोलनी चाहिए थी ।

श्री राम विलास पासवान : यही बात पहले क्यों नहीं बोले मल्लिकार्जुन जी ।

SHRI G M BANATWALLA : You better consult the Speaker. Adjourn the House for five minutes and decide about it. When they are already prepared, why should the matter hang in the air ?

MR. CHAIRMAN : It is upto me to decide.

I am not going to barge into the Speaker's room.

I do not accept it. I am not taking your advice.

SHRI RAMAVATAR SHASTRI : It is the Business Advisory Committee's decision.

सभापति महोदय : शास्त्री जी, हो गई बात ।

श्री जी० एम० बनातवाला : क्या हो गया ? जरा समझाइए क्या हो गया ?

MR. CHAIRMAN : The meeting is going to be on Monday. It is decided.

SHRIMATI PRAMILA DANDAVATE (Bombay North Central) : I would like the following items to be included in the agenda for next week :

As per the statements of the leaders of the ruling party, the current session of the Parliament is likely to be the last one before the elections.

Though Dowry Prohibition Act has been introduced it has not yet been passed. Without setting up of family courts and provision of compulsory registration of marriages along with the registration of gifts presented in marriages being made, the Act will not be effective.

I, therefore, request the Government to pass the Comprehensive Dowry Prohibition Act, Amendment Bill inclusive of Registration of Marriage made compulsory and Family Courts, in the next week.

SHRI CHITTA BASU (Barasat) : I wish that the following matter be included in the next week's business.

The House may perhaps be aware that the Government of India introduced the prices equalisation policy for iron and steel materials by pooling railway freight rates in the year 1955

The net result of this policy has been the neutralisation of the locational advantages for the industries in the Eastern Region. It is to be noted that the industries in the Eastern Region were not offered any commensurate benefits accruing to them in regard to other essential raw materials like cotton, oilseeds, salt and chemicals for the supply of which, this region is dependent heavily on the far off regions.

A number of official committees/groups, viz. (a) Inter-Ministerial Group set up by the Planning Commission (1975), (b) B.D. Pandey Committee on National Transport Policy (1978), (c) The Union Commerce Ministry Study Team (1979) recommended that this policy should, in principle, be phased out.

The former Minister of Planning, Shri S.B. Chavan in his letter dated 7 July

1983 informed the M.Ps. that the Government had already accepted in principle, the recommendations of the Committees to phase out gradually the existing freight equalisation scheme in respect of commodities like cement and steel subject to subsidization of transport for remote, inaccessible and isolated areas.

But I regret to inform the House that the Government have not taken any step to give effect to the policy decision as informed by the Minister of Planning as yet. On the contrary, Press Report suggests that the Government would continue the existing policy.

In view of the urgency of the matter, the Government should immediately take appropriate steps to implement the recommendations and made a statement in the House.

श्री बी० डी० सिंह (फूलपुर) : सभापति महोदय, कृपया दिनांक 6.8.84 से प्रारंभ होने वाले सप्ताह के लिए सदन की सरकारी कार्यसूची में निम्नलिखित विषय सम्मिलित किए जाएं ।

1—आकाशवाणी, इलाहाबाद में वहां के अधिकारियों की आपसी कलह तथा आए दिन हो रही चोरियों के कारण घोर अव्यवस्था का वातावरण व्याप्त है । लगभग दो वर्ष पूर्व वहां से “कंसोल टेप रिकार्डों” में लगी ग्यारह मोटरें चोरी हो गई थीं, जिसकी रिपोर्ट स्थानीय थाने में दर्ज कराई गई थी । यह मोटरें बाहर से आयात की गई थी । इसी प्रकार गत अर्द्ध कुम्भ मेले के समय क्रय किए गए तमाम सामान गायब है । इन तमाम आरोपों की विभागीय जांच भी कराई गई थी । जांच रिपोर्ट प्रस्तुत हो गई है । परंतु उस पर कार्यवाही नहीं की गई ।

अतएव जांच रिपोर्ट उपलब्ध कराई

जाए । दोषी अधिकारियों के विरुद्ध कार्यवाही की जाए । आकाशवाणी, इलाहाबाद को वर्तमान अधिकारियों से मुक्त कराकर वहां स्वस्थ वातावरण स्थापित किया जाए इन सभी पहलुओं पर सदन में चर्चा हो और सुधार के उपाय निकाले जाएं ।

2—भारतीय खाद्य निगम, इलाहाबाद के अधिकारियों की लापरवाही के कारण हजारों क्विंटल गेहूं वहां के नैनी एवं सूबे-दारगंज रेलवे स्टेशनों पर सड़ कर बरबाद हो गया । उक्त स्टेशनों पर हफ्तों खुले में गेहूं पड़ा रहा और वर्षा से भीग कर सड़ता रहा । जहां पर देश खाद्य समस्या का सामना कर रहा है, खाद्य निगम के अधिकारियों की इस प्रकार की लापरवाही अक्षम्य है । यह भी विदित हुआ है कि उक्त स्टेशनों पर वैगनों से गेहूं न उतार सकने के कारण निगम को हजारों रु० का नुकसान देना पड़ा है । इन आरोपों की जांच कराई जाए ।

इन समस्त पहलुओं पर सदन में विचार होना चाहिए तथा भारतीय खाद्य निगम के अधिकारियों की लापरवाही से हो रहे नुकसान को दूर करने के उपाय निकाले जाने चाहिए ।

SHRI KRISHNA CHANDRA HALDAR (Durgapur) : I request that the following items may be included in the next week's business :

1. Construction of a railway line from Raniganj via Mejia to Bankura for industrial development of drought-prone districts of Bankura and Purulia, and to increase employment potential in the above-mentioned backward districts.
2. Construction of a thermal power station in the coal-field area of

[Shri Krishna Chandra Halidar]

Mejiathana in 'Lotabani village' in the district of Bankura, to overcome the acute power problem of West Bengal.

श्री मनी राम बागड़ी : सभापति महोदय आने वाले आगामी सप्ताह की कार्यसूची में नीचे दिये गए प्रश्नों को जोड़ा जाए तथा चर्चा की जाए :

(1) देश में शिक्षा के प्रति लोगों में अविश्वास फैलता जा रहा है। क्योंकि न तो बच्चों को दाखला मिलता है, शिक्षा मंहगी है और किताबें बाजार में मिलती नहीं हैं। अतः सरकार, बंधा दाखला, मंहगी शिक्षा और किताबों को विद्यार्थी खरीद सकें, ऐसी व्यवस्था के लिए चर्चा करवायें।

(2) भारत में गरीबी रेखा से नीचे के लोग भुखमरी से मरते हैं परन्तु मौत का कारण कागजात में भुखमरी नहीं बल्कि बीमारी होती है। भुखमरी का विश्लेषण सरकार सिर्फ मरणबद्ध को लेती है। कम खाये, बिन खाये और अच्छा भोजन न लेने से जो रोगी बनकर मरता है, वह सब भुखमरी है। इस पर भी चर्चा कराई जाये।

SHRI EDUARDO FALEIRO (Mor-mugao) : I request that the following items may be included in the next week's business :

1. We should have a full-fledged discussion on the activities of protagonists of the Khalistan movement, members of JKLF and other extremists and terrorist elements in some Western countries. This becomes necessary in the context of such events as the threats given on the BBC by Jagjit Singh Chauhan, the release of Talwinder Singh by the West German Government, and the so-

called "Sikh Convention" recently held at the Madison Gardens in New York.

2. The threat posed by the acceleration of the nuclear energy programme by Pakistan which is on the brink of making a nuclear bomb as disclosed by American Senator Alan Cranston also deserves a full-fledged discussion. Senator Cranston has presented an exhaustive document to the U.S. Senate, and this document contains exhaustive evidence to show that Pakistan is close to making a nuclear bomb with Chinese assistance and with clandestine imports of required technology and materials from Holland and some other countries.

SHRI SUDHIR GIRI (Contai) : I would like to propose the following for inclusion in the list of business for the next week :

1. The prices of every essential item of consumption have gone up substantially causing tremendous hardship to the common people especially who live below the poverty line. The assurances of the government to get the prices of the essential commodities down have been belied. The need for a full-fledged discussion is necessary in the House regarding the price-hike problems.
2. Atrocities on the weaker sections of the society especially poor and backward people have been on the increase. This is mainly due to the fact that land problems have not been solved. Total land reforms should be carried out without delay throughout the country. This step if taken immediately would go a long way to bring about changes in the Indian economy. So, the problems of land reform which are at the root of heinous acts of violence on the

weaker section of the society should be discussed in the House.

**श्री अजित कुमार मेहता (समस्तीपुर) :** सभापति महोदय, अगले सप्ताह की कार्य-सूची में सम्मिलित करने के लिए संसदीय कार्य मंत्री को निम्न सुझाव देने की अनुमति चाहता हूँ ।

औद्योगिक एवं नगर पालिका एवं नगर निगमों के कचरे के कारण नगरों के निकट से गुजरने वाली नदियाँ प्रदूषित हो जाती हैं । पर्यावरण की रक्षा के लिए ऐसे कचरे को नदी में डालने से पहले उपचार आवश्यक है । सभी विकास प्राधिकारियों को इसका स्पष्ट निर्देश होना चाहिए तथा नगर पालिकाओं नगर निगमों एवं औद्योगिक विकास खंडों को चरणबद्ध रूप से उपचार संयंत्र लगाने की अनिवार्यता होनी चाहिए । सभी उद्योगों में एक निश्चित अवधि तक उपचार संयंत्र लगाने के लिए नियम का कड़ाई से पालन हो ।

**श्री जयपाल सिंह कश्यप (आंवला) :** सभापति महोदय, आगामी सप्ताह में निम्न विषयों पर चर्चा होनी चाहिए ।

मंडल आयोग की सिफारिशों सरकार को सन् 1980 के अंत में लगातार प्राप्त हो चुकी हैं । अनेक बार संसद में तथा देश में यह लगातार मांग की जा रही है कि सिफारिशों को तुरन्त लागू किया जाए । परन्तु सरकार टाल मटोल का तरीका अपना रही है सरकार का यह निर्णय कि पिछड़े वर्ग की जातियों की सूची पर जनमत जानने के लिए जनमत संग्रह किया जाएगा, एक आश्चर्य चकित करने वाला निर्णय है । पिछड़े वर्गों की सूची का निर्धारण मंडल आयोग ने स्वयं किया है और देश के प्रत्येक

राज्य में और केन्द्र पर पिछड़े वर्ग की सूची उपलब्ध है । ऐसी दशा में जनमत जानने की बात केवल टाल-मटोल की दिखाई देती है । मंडल आयोग ने महुआ (धीवर, मल्लाह केवट, निषाद, बिन्द, कहाड़, कोली, माभी आदि और बंजारा, गरड़िया आदि और पथेरा कुम्हार आदि जातियों को अति पिछड़ा स्वीकार किया है और सरकार स्वयं इन्हें अति पिछड़ा मानती है । इन जातियों को जनजाति अथवा अनुसूचित जाति के समान सुविधा देने की सिफारिश की गई है । मंडल आयोग की सिफारिश तुरन्त लागू की जाए ।

बरेली से आंवला होकर चन्दौसी और अलीगढ़ को जोड़ने वाला रेल आवागमन में जनता की सुविधाओं का ध्यान नहीं रखा गया है । बरेली-अलीगढ़ के बीच कोई भी एक्सप्रेस मेलगाड़ी नहीं चलती—यात्री गाड़ियाँ भी विलंब से चलती हैं । रेल यात्रियों की समस्या का समाधान करने के लिए यह आवश्यक है कि दिन में और रात में बरेली और अलीगढ़ के मध्य दो एक्सप्रेस मेल गाड़ियाँ चलायी जायें और बरेली से आंवला-चन्दौसी और मुरादाबाद होकर प्रातः और शाम एक मेलट्रेन चलाई जाए । मेरठ से लखनऊ, जाने वाली नई मेलट्रेन मुरादाबाद से चन्दौसी आंवला बरेली होकर चलाई जाए ।

SHRI RAM VILAS PASWAN : \*\*

MR. CHAIRMAN : Only that subject which has been approved will go on record. I have refused to accept your story.

PROF. MADHU DANDAVATE : A ruling has been given in the past.

MR. CHAIRMAN : An interpretation has already been worked out. You have

[Mr. Chairman]

to accept it, that it will be taken up later on.

श्री राम विलास पासवान : लेकिन आप बहुत विद्वान हैं.....

MR. CHAIRMAN : Do not drag me into a general discussion.

श्री राम विलास पासवान : मैं तो यह कह रहा हूँ कि मैंने लिखित दिया था, उस को क्यों रिजेक्ट किया गया ।

MR. CHAIRMAN : Your first question pertains to corruption prevailing in Public Service Commission in Bihar.

SHRI RAM VILAS PASWAN : You are reading only one line.

MR. CHAIRMAN : How can I take it ?

SHRI RAM VILAS PASWAN : My second point is also there. You will only say that only such questions as have been accepted will be allowed.

SHRI SATYASADHAN CHAKRABORTY : If it is Public Service Commission, Bihar, since it concerns Scheduled Castes and Scheduled Tribes, then the Central Government is also concerned.

MR. CHAIRMAN : For this discussion that point has not been included.

SHRI RAM VILAS PASWAN : \*\*

MR. CHAIRMAN : Be a little more cooperative. Kindly be cooperative.

SHRI RAM VILAS PASWAN : I am cooperating.

MR. CHAIRMAN : Then, the form

and modality that has been worked out is there. Kindly accept that.

SHRI RAM VILAS PASWAN : You are in the Chair. You are a learned person. I want your decision.

MR. CHAIRMAN : A decision has already been taken.

SHRI RAM VILAS PASWAN : No. Decision has not been taken.

PROF. MADHU DANDAVATE : It is a fact that he is a learned person.

SHRI MALLIKARJUN : It is a State subject, about Bihar State. It cannot be discussed. He is misusing the floor of the House.

MR. CHAIRMAN : I have listened to you very carefully. I have seen your point. But be kind enough to listen to me. The first subject which you are referring has not been accepted. Now come to the next.

SHRI RAM VILAS PASWAN : On what ground has it not been accepted ?

MR. CHAIRMAN : How can I give you the ground ? It has already been decided by the Hon. Speaker. That decision has been given by the Hon. Speaker.

SHRI RAM VILAS PASWAN : I will raise it when the Speaker will be in the Chair.

MR. CHAIRMAN : Yes ; that is accepted to me.

PROF. K.K. TEWARY : You ask your party people.

SHRI RAM VILAS PASWAN : You are in the B.A.C. Why can you not tell me ?



श्री राम विलास पासवान : सभापति महोदय, मैं मद संख्या 10 के अन्तर्गत अगले सप्ताह के लिये निम्नलिखित विषयों पर बहस चाहता हूँ—

सातवीं पांच वर्षीय योजना के प्रारूप में अनुसूचित जाति एवं जनजाति तथा पिछड़े वर्गों के सदस्यों को मिल रहे आरक्षण को आर्थिक आधार पर लागू करने का सुझाव दिया गया है। यह न सिर्फ अनुसूचित जाति, जनजाति तथा कमजोर वर्गों के हित के विपरीत है बल्कि संविधान के विरुद्ध है। अनुसूचित जाति एवं जनजाति देश की कुल आबादी का एक चौथाई है। लेकिन शिक्षण संस्थाओं तथा सरकारी नौकरियों में उनकी संख्या अभी भी नगण्य है। अभी भी देश में जातिगत आधार पर छुआछूत मौजूद है। उन पर अत्याचार घटने के बजाय बढ़ रहे हैं। संविधान निर्माताओं ने लोक सभा और विधान सभाओं में आरक्षण के लिए प्रति दस वर्षों के बाद अवधि बढ़ाने के लिये संसद की अनुमति का प्रावधान रखा था लेकिन सरकारी नौकरियों तथा शिक्षण संस्थानों में आरक्षण की अवधि की सीमा नहीं रखी थी। संविधान के अनुसार आरक्षण का आधार सामाजिक तथा शैक्षणिक होगा। संविधान ने कहीं भी आर्थिक आधार की बात नहीं कही है।

अतः सरकार का यह सुझाव संविधान विरोधी है। सरकार इसे तत्काल वापस ले और सदन में इस पर चर्चा कराई जाय।

SHRI MALLIKARJUN : Hon'ble Members have raised certain matters to be discussed during the next week. I think, it is not possible to do so because under rule 289 I have already laid the report of the BAC and no matter whatever can be discussed without the consent of the BAC. These things may be

brought before the BAC through their respective Members in the Committee.

14-46 hrs.

STATEMENT *re* : EXTENSION OF TIME FOR COMPLETION OF THE INQUIRY AND SUBMISSION OF REPORT BY THE KUDAL COMMISSION OF INQUIRY ON GANDHI PEACE FOUNDATION AND OTHER ORGANISATION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) ; Consequent on the adoption of a Resolution by the House on 28th August 1981 a Commission of Inquiry consisting of Shri Justice P.D. Kudal was set up by Notification dated 17th February, 1982. Copies of the Notification were laid on the Table of the House on 3rd March, 1982. The Commission was required to complete its inquiry and submit a report to the Central Government on or before 31st July, 1982.

On the request of the Commission, the time for the submission of the report was extended twice, upto 31st July, 1983 and then upto 31st July, 1984. The Chairman of the Commission of Inquiry had requested the Government for extending the time for the submission of the report by one more year. The Government had considered this request and the term of the Kudal Commission of Inquiry on Gandhi Peace Foundation and other organisations was accordingly being extended upto 31st July, 1985.

14.48 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

PROF. MADHU DANDAVATE (Rajapur) : I have given a notice under rule 193. I want a discussion on this. My contention is that those organisations and individuals who are connected with late Jayaprakash Narayan, the Government is trying to pull them before the